

BHATTI TERRITORY, AGRA ACT 1846

ACT No VI OF 1846

(Rep., Act 4 of 1872)

[5th December, 1846.]

Passed by the Hon'ble the President of the Council of India in Council on the 5th of December 1846, with the assent of the Right Hon'ble the Governor General of India.

An Act for the more convenient administration of the Government of the Country called the Bluttee Territory.

WHEREAS much inconvenience has resulted from maintaining as a part of the Delhi Division, the large and thinly peopled tract of Country called the Bhuttee Territory, extending from the borders of the Hissar District to the Ghana or Sutlege:

I. It is hereby enacted, that from and after the 1st day of January 1847, the provision of Regulation V. of 1832 of the Bengal Code, shall cease to have been effect in the said Bhuttee Territory, consisting of the following Pergunnahs:

Durbah.	Sirsa.	Raheeah.
Goodah.	Mullout.	Wuttoo.

II. And it is hereby enacted, that from and after the said day the administration of Civil and Criminal Justice, the Superintendence of the Police, and the Collection and Superintendence of the Revenues of every description within the said Territory, shall vest in such Agent as the Governor General of India in Council shall appoint, and shall be exercised by the said Agent with the aid of such Assistants as shall be appointed by the said Governor General of India in Council.

III. And it is hereby enacted, that it shall be competent to the said Governor General of India in Council to prescribe such Rules as he may deem proper for the guidance of the Agent aforesaid, and of all the Officers subordinate to his control and authority, in all Judicial and Revenue proceedings, and to determine to what extent the decision of the Agent in Civil suits shall be final, and in what suits an

appeal shall lie to the Sudder Dewanny Adawlut, and to define the authority to be exercised by the Agent Criminal trials, and what cases he shall submit to the decision of the Nizamut Adawlut.

IV. And it is hereby enacted, that upon the receipt of any Criminal trials referred by the Agent under the Rules which may be hereafter prescribed by the said Governor General of India in Council, the Nizamut Adawlut shall proceed to pass a final judgment, or such other order as may after mature consideration, seem to the Court requisite and proper and in conformity with the prescribed rules.

V. And it is hereby enacted, that upon the receipt of any appeal from a decree of the Agent duly preferred under the Rules to be prescribed as aforesaid, the Court of Sudder Dewanny Adawlut shall proceed to try and determine it as to them any seem right and proper and in conformity with the prescribed rules.
